FORM-1 (see rule 3)																															
Form for filing declaration PART A – GENERAL INFORMATION																															
PAN /									Name of TAN												Mobile										
Aadhaa No.	r								appel													No.	,,,,								
Email A																															
INFOR									of secti	on 2 of t	he Di	rect Ta	v Viv	ad sa	Vichu	79¢ A	ct 2	020 (DTV	CV2	and i	e not i	neliai	ble to	anı	nlv i	n tori	me	of	Yes	No
Whether the applicant is appellant in terms of section 2 of the Direct Tax V section 9 of DTVSV?												A V 1 V	au se	VISIIV	as A	, 2	020 (рιν	31)	anu	S HOL I	nengi	ore to appry in terms of						1 cs	140	
Option exercised by Appellant Whether opting to pay tax on reduction of losses or depreciation												on or N	MAT credit																		
If Yes g	o to i	elevan	t sched	lule 1	under	A; If	No	fill up	schedu																						
PART B - INFORMATION RELATING TO DISPUTE Nature of tax arrear Disputed tax/ Disputed Details of pending* appeal / writ / SLP / DRP (Drop																4	. h			: <i>1</i>	212										
rature of tax affeat									Interest/ Disputed Penalty/ Disputed Fee				O												Drop down to be provided in e-filing tility)						
									2 0246	cyr 215p	_	Bas										ased on the combination of nature of									
													(1		Whethe SLP/Ar										isputed tax, appellate forum and appellant elevant schedule will be filled by the declara						
									(2) Appellate Forum - DRP/CIT/PCIT/II										ic.												
											(3)	V	Vhethe	alrea	ady fi	led? –	Yes/l	No													
											(4)		l No, da n case o			h time	e-limi	for f	iling e	xpires											
															yes, fil					vant o	ption) —									
													(6) (7)	D	ate on	filing		iciic / i	DOLLI												
															leferen Vhethei			?													
															f yes, w efore 3			ections	pass	ed by	DRP	on or									
) If	yes, w			er pas	sed b	y AO	? (If y	es, not									
													(11 (12	.) V	ligible) Vhethe				ation o	case?											
															i yes, da ng also				filed	ı											
Details	Details of order by which tax arrear determined									(Drop down to be					ration						eal, w	rit,]	If yes, give details of such appeal, writ							
(1	D.	Assessn	nent Ye	ar / F	inancia	al Year			provided in the e-utility)					SLP, arbitration, conciliation or mediation for										or SLP.(details to be captured in e- filing utility)							
(1) Assessment Year / Financial Year (2) Section under which order passed (there											disputed tax including disputed TDS/TCS appeal,is there pending appeal, writ or SLP for									iiiiig	uum	Ly)									
could be multiple sections for same assessment year)							interest or penalty imposed in relation to su								such																
(3) Income-tax authority / Appellate Forum who passed the order (there could be									disputed tax - YES/ NO																						
multiple orders for same assessment year) (4) Date on which order passed (there could																															
be multiple dates for same assessment year)																															
(5) Whether search case with disputed tax less																															
than Rs. 5 crores in the assessment year? (information flag relevant for rate at																															
	which a	ole is to																													
PART C – INFORMATION RELATED TO TAX ARREARS (i) Tax arrears (as per schedule)																															
PART D - INFORMATION RELATED TO AMOUNT PAYABLE																															
(ii) Total amount payable under DTVSVif paid on or before 31.3.2020																				Pick up from X from											
																						schedule (in case of both assessee and deptt appeal, add them up)									
(ii)	Total	amoui	nt paya	able	under	DTV	SV	if paic	d after 3	after 31.03.2020											Pick up from Y from relevant										
																								schedule (in case of both assessee and deptt appeal, add them up)							
PART E – INFORMATION RELATED TO PAYMENTS AGAINST TAX ARREAR														шр)																	
(i)		hether t						y pay	ment ag	ainst tax	x arre	ars bef	ore fi	ling o	f decla	rati	on?										Ye	s		No	
(ii) S.	•	te of pa			wing	detail	S		Amo	ınt]	BSR	Code	;									
No.																															
1.	To	tal nav	monte	ogoi	net to	vorro	orc																								
(iii) Total payments against tax arrears Part Net amount payable/refundable by the appellant: Part D (i) or D (ii), as the case may be, less Part E (iii)																															
F											`																				
VERIFICATION I (name in block latters) con/daughter of Shri solemnly declare that to the best of my knowledge and belief the																															
	I														ner the																
										city as (-											e thi	s de	clarst	ion	and	verify	it I am
					_					allotted)		20 WII 10	oc pi	Jriuc	u,				and	and I		ompet	om to	111dK	o till	., 40	- uu al	1011	and	. c. 11 y	1 4111
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Б.													,																		
Date												N	ame a	and sig	gnatur	e of t	he de	eclara	ınt												